

**Central Administrative Tribunal  
Madras Bench**

**MA 310/00432/2018 & OA 310/01046/2018**

**Dated Monday the 6<sup>th</sup> day of August Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Shri. R.Ramanujam, Member(A)  
&  
Hon'ble Shri. P. Madhavan, Member (J)**

T. Nixon Daniel  
No. 139, Vanniayam Chathiram  
Kannikapuram  
Alamathi, Chennai 600 052. .. Applicant

By Advocate **M/s. M. Gnanasekar**

**Vs.**

1. Union of India, rep. by  
Secretary to Government  
Ministry of Agriculture  
Department of Animal Husbandry  
Dairying and Fisheries  
Krishi Bhavan, New Delhi – 110 001.
2. The Director  
Central Cattle Breeding Form  
Alamathi, Chennai – 600 052. .. Respondents

By Advocate **Mr. K. Rajendran**

**ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA 432/2018 filed for condoning delay of 70 days in filing the OA is allowed.

2. The applicant has filed this OA seeking the following reliefs:-

“i. To set aside the order dated 12.06.2017 made in No. 83/XIV/Lab./2016/568 passed by the 2<sup>nd</sup> respondent and consequently to direct the respondents to provide appointment to the applicant in any suitable post on compassionate grounds on the basis the applicants representation dated on 07.08.2014 and

ii. Pass such further orders

iii. Award exemplary cost”

3. Learned counsel for the applicant submits that the applicant is aggrieved by Annexure A18 order denying him compassionate appointment on the ground that there were no vacancies under the 5% quota for compassionate appointment, whereas he had reliable information that as many as 58 employees under Group C retired on superannuation, 5 persons on voluntary retirement and 16 persons died in harness after 10.02.2013. Accordingly it is alleged that the respondents have rejected his representation on the basis of incorrect information. It is also submitted that the applicant had obtained the said information from the records of the Union of which his father was the General Secretary.

4. Learned counsel for the applicant would further submit that the applicant may be permitted to petition the competent authority with the above information and thereafter bring up the matter if any grievance persisted. Accordingly he seeks to withdraw the OA with the said liberty.

5. Mr. K. Rajendran takes notice for the respondents.

6. Permission is granted to withdraw the OA. OA is dismissed as withdrawn.

(P. Madhavan)  
Member (J)

AS

06.08.2018

(R.Ramanujam)  
Member(A)